

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 28.05.2014

CP No. 291/00016/2014 (OA No. 679/2013)

Mr. P.N. Jatti, counsel for petitioner.
Mr. Neeraj Batra, counsel for respondents.

This Contempt Petition has been filed by the petitioner for non-compliance of the order of this Tribunal dated 27th September, 2013 in OA No. 679/2013. Vide this order, the respondent / competent authority was directed to decide the representation of the applicant within a period of one month. The applicant was given liberty that if he is aggrieved by the order of the competent authority passed on his representation; he could file appeal against that order. It was further directed that if an appeal is filed by the applicant, the Appellate Authority shall decide the appeal within one month from the date of receipt of the appeal.

In compliance of these orders, the respondents have submitted compliance report. Vide order dated 25.01.2014, the representation of the applicant was decided by the D.E. (Rural) H/Q, Jaipur. Thereafter, appeal of the applicant has also been decided vide order dated 29.04.2014 by the Sr. G.M. (CFA) & Appellate Authority O/o PGMTD, Jaipur.

In view of the above, we are of the considered opinion that substantial compliance of the order of the Tribunal has been made by the respondents. Thus, the Contempt Petition does not survive. Hence, the Contempt Petition is dismissed. Notices issued earlier to the respondents are discharged.

M. Nagarajan
(M. NAGARAJAN)
JUDICIAL MEMBER

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat